Directorate General of Performance Management

Sriama Shulak, Kendriya Uttrpada Shulaka Eivam Svera Kari
Customs, Central Excise & Service Tax,

Dakshin Kshetra Ikaih
South Regional Unit
No 4 Pantheon Lane, Egmore,
Chennai - 600008

Phon: 28191663, 28193308
Fax: 044-28193309
Email: dgiccesru@gmail.com

Date: 19/01/2017

To,

1. Mahaniyaksh, Narasikottika Kapatrol vyo The Director General, Narcotics Control Bureau
Coastal Scmality, West Block N 1/ Ministry of Home Affairs, West Block, No. 5 Vendo N 5/ Wing No. 5
Aar ke Puram/ R.K. Puram, Naj Haq Durlie - 110066/ New Delhi - 110066
The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi - 110002.
3. Mahaniyaksh, Kendriya Upadhy Shulka Aswachana Mahaniyakshala, West Block VIII, Vendo N. VI, Dusshri
Mandil, Aar ke Puram, Naj Haq Durlie 110066
The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing
No. VI, 2nd Floor, R.K. Puram, New Delhi - 1100 66
4. Aapukt, Vishdi Karch Niyaleshala/ Chandni Mandil, Rajendhr Bhawan, 210- Deendayal Upaadhwya Marg, Naj Haq
Durlie - 110002
The Commissioner, Directorate of Legal Affairs, 4 th Floor, Rajendra Bhawan, 210, Deendayal
Upadhya Marg, New Delhi - 110002
5. Pisiipal Aapukt/ Aapukt Sahi
All Principal Commissioners/Commissioners,
Sriama Shulak, Sriama Shulka (Praveshiv), Kendriya Upadhy Shulaka Svera Kari / Customs, Customs (Prev),
Central Excise, Service Tax.
Sir / Madam

Subject: Legal verification of AEO applicants under AEO program regarding.

Krupa Jay Nideshak (Srima Shukla) has applied for AEO status under the AEO program. Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter.

Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

1. Sri Mudraksh Pratibhesh Ltd, Chennai
2. Interlink Shipping & Logistics Ltd, Chennai
3. Satya Haidee India Ltd, Chennai
4. Sri Shankar Rajavelu, Chennai
5. ESS Global Logistics Pvt Ltd, Chennai
6. Blue Ocean Logistics Pvt Ltd, Chennai
7. Air Asia India Ltd, Chennai
8. Sri K Vinod, Chennai
9. Sri Muralidhar, Chennai
10. Sri Chandrasekar, Chennai
11. Sri Ramalingam, Chennai
12. Sri Shankar, Chennai
13. Sri Muralidhar, Chennai
14. Sri Ramalingam, Chennai
15. Air India, Chennai
16. Sri Muralidhar, Chennai
17. Sri Shankar, Chennai
18. Sri K Vinod, Chennai
19. Sri Muralidhar, Chennai
20. Sri Ramalingam, Chennai
21. Sri Muralidhar, Chennai
The following entities have applied for AEO- LO status.

1. Lee Muirhead Pvt. Ltd, Chennai
2. Interlink Shipping & Clearing, Chennai
4. SGS International Agency, Chennai
5. Sri Raghavendra Shipping Company Pvt. Ltd, Chennai
7. Insoorya Express Cargo, Chennai
8. I P A N Logistic Pvt. Ltd, Chennai
9. Chettinad Sairam Logistics, Chennai
10. Movemax System Logistics Pvt. Ltd, Chennai
11. Blue World Cargo, Chennai
12. Worldwide Logistics (India) Pvt. Ltd, Chennai
13. Sattva CFS & Logistics Private Limited, Chennai
14. Sea Hawk Lines Pvt. Ltd, Chennai
15. Trans Global Logistics, Chennai
16. R L Logistics Pvt. Ltd
17. Chennai Container Terminal Pvt. Ltd, Chennai
18. Sea King Cargo Services India Pvt. Ltd., Chennai
19. KSR Freight Forwarders Pvt. Ltd, Chennai
20. SICAL Multimodal and Rail Transport Limited, Chennai
21. VSM Logistics, Chennai
22. S Vaidyanatha Iyer & Co, Chennai
23. Navrang Shipping Pvt. Ltd, Chennai
24. Pegasus Forwarding Services (P) Pvt. Ltd, Chennai
25. A.S.Shipping Agencies Pvt. Ltd, Chennai
26. J.P.Shipping Agencies, Chennai
27. Royal Agencies, Chennai
28. Chennai Port Trust, Chennai.
It is requested that details as mentioned below against these entities may be sent to this office through this office e-mail id, dgiccesru@gmail.com at the earliest please.

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point I and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.
These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21 days, it will be presumed that you have no objection in granting ‘AEO’ status to the above applicants.

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may be informed to us.

भवदीय/ Yours faithfully,

Dr. K. Venkat Ram Reddy
Additional Director(AEO)